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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.354/88 .. Date of decision:20.9.93

Moti Singh ...Petitioner.

Versus

Union of India
through The Secretary,
Director General,
Department of Posts,
New Delhi & Anr. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner - Shri Sant Lal, Counsel.

For the respondents - Shri P.P. Khurana,
Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

After this case was heard for sometime,
learned counsel for the petitioner thought it
necessary to withdraw the petition in view of the
order No. 7-23/89-DE dated 3.9.1990 made during
the pendency of these proceedings. In view of the
request made, this petition is dismissed as
withdrawn.

S.R. Adige
(S.R. Adige)
Member(A)

V.S. Malimath
(V.S. Malimath)
Chairman

'SRD'

